

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.220 - IA/264(AHM)2024
in
CP(IB) 248 of 2018

Proceedings under Section 9

IN THE MATTER OF:

Nimesh Shah Proprietor of Western Pharma
V/s
Osaka Pharmaceuticals Pvt Ltd

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Dave, Adv. a.w Mr. Mayur Jugtawat,
For the Respondent :

ORDER

IA/264(AHM)2024

Heard Learned Counsel for the applicant. Applicant is directed to file short synopsis of the updated financial statement immediately.

List for noting compliance and necessary consideration on 14.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)